

7.
29-9-2003
MA 1398/2003
OA 17/2002

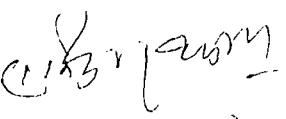
Present : Sh. G.K. Aggarwal, counsel for applicant.
Sh. K.R. Sachdeva, counsel for respondents.

Despite expiry of time granted to the respondents to comply with our directions dated 13-2-2003, directions are yet to be complied with. However, Sh. K.R. Sachdeva, Id. counsel, states that as the matter is sub-judice before the High Court and is coming up for hearing on stay on 2-12-2003, the matter may be adjourned beyond 2-12-2003.

2. On the other hand, Sh. G.K. Aggarwal, Id. counsel states that as the order passed by this Court has not been stayed, the same be complied with.

3. Considering the contentions of the rival parties, we direct the respondents, as there is no stay, to comply with the directions of this Tribunal dated 13-2-2003 within four weeks from the date of receipt of a copy of this order.

4. MA is accordingly disposed of.


(R.K. Upadhyaya)

Member (A)


(Shanker Raju)
Member (J)

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